

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 524 of 2009

(Arising out of Order-in-Appeal No. 104/2009 dated 20/03/2009 passed
by the Commissioner of Central Excise, Mangalore)

**Naranja Sahakari Sakkare
Karkhane Ltd.**

Imampur Village, Bidar District - 585 401

Appellant(s)

VERSUS

**Commissioner of Central Excise
and Service Tax, Mangalore**

7th Floor, Trade Centre,
Bunts Hostel Road,
Mangalore – 575 003
Karnataka

Respondent(s)

Appearance:

Mr. Nagendra Murthy, Advocate
BVC & CO., 1st Floor,
No. 371 8th Main, Sadashiva Nagar,
Bangalore – 560 080
Karnataka

For the Appellant

Mr. P. Gopakumar, Jt. Commr. (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20118 / 2020

Date of Hearing: 12/02/2020

Date of Decision: 12/02/2020

PER : BENCH

Learned counsel for the appellants submits that appellants have
availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019,

which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Order was pronounced and dictated
in Open Court on **12/02/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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